

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 22**

**C.P.(IB)139/MB/2022**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

**ORDER SHEET OF THE HEARING ON 28.03.2024**

NAME OF THE PARTIES:      **BANK OF BARODA V/s MR. JITENDRA V**  
**KIKAVAT PERSONAL GUARANTOR CD**  
**M/S      MAHAVIR      ROADS      AND**  
**INFRASTRUCTURE PVT. LTD.**

Section 95(1) of the Insolvency & Bankruptcy Code, 2016

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**ORDER**

1. Ms. Grishma Mahatme, Advocate i/b Agarwal & Dhanuka Legal appeared for the Personal Guarantor.
2. Mr. Kairav Trivedi RP present.
3. Learned Counsel for the Personal Guarantor seeks some time to place on record reply.
4. Two weeks' time is granted. The reply shall be filed by serving advance copy to the Financial Creditor as well as Resolution Professional at least two days before the next date of hearing.
5. List this mater on **18.04.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**